

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 34 of 2021**

**IN THE MATTER OF:**

**Shivashakti Elmech Pvt. Ltd.**

**....Appellant**

**Vs.**

**Shiv Nandan Sharma & Anr., Resolution Professional   ....Respondents**  
**M/s Drake & Scull Water & Energy India Pvt. Ltd.**

**Present:**

**For Appellant:           Mr. Iswar Mohapatra, Advocate.**

**For Respondent:       Mr. Rohit Khanna, Advocate and Mr. Shiv Nandan  
Sharma (Party in person) for RP/R-1.  
Mr. Nikhil Kohli, Advocate for R-2.**

**O R D E R**  
**(Virtual Mode)**

**26.02.2021:**       Learned Counsel for the Appellant wants to file 'Rejoinder'. The same may be filed within a week. Parties may file brief 'Written-Submissions' not more than three pages within two weeks. Copies of Judgments, on which parties want to refer and rely on, may also be filed.

          List the Appeal as well as Delay Condonation Application for hearing on the next date.

          List the Appeal 'For Admission (After Notice) Hearing' on **19<sup>th</sup> March, 2021.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*sa/md*